

PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/12/2020

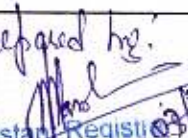
Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	Disposal during the quarter year					Total	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the quarter year
			At Preliminary hearing	By a single judge	By Division bench	By full Bench	By Constitution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
<b>1. MAIN CASES ORIGINAL SIDE (CIVIL)</b>													
a) Civil suits													
b) Admiralty suits													
2. Testamentary and intestate suits													
3. Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949													
6. Special Jurisdiction Cases													
<b>7. WRIT PETITIONS</b>													
a) Service matter	34	04	--	04	--	--	--	04	--	--	--	--	34
b) Land Reforms													
c) Labour Laws													
d) Others	76	19	--	13	02	--	--	15	--	--	--	--	80
8 a) Banking Regulation Act, 1949													


Prepared by  
  
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 27/1/2021



<b>18. Motions</b>													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
<b>19. Other Petitions and Applications</b>													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions													
d) Cross objections	01	01	-	01	-	-	-	01	-	-	-	-	01
e) Transfer Petition (Civil)	02	--	--	--	--	--	--	--	--	--	--	--	02
f) Applications for leave to sue as indigent person	--	01	--	--	--	--	--	--	--	--	--	--	01
g) Execution application on the original side													
h) Special Cases under Order XXXVI of Civil Procedure Code 1908	--	--	--	--	--	--	--	--	--	--	--	--	--
i) Applications under Court Fees Act, Regarding valuation of Estate													

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j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)														
k) Petitions Application for														
i) Injunction in Original Proceedings														
ii) Appointment of Receivers in Original Proceeding														
<b>20. TOTAL ORIGINAL SIDE (CRIMINAL)</b>	118	26	--	21	02	--	--	23	--	--	--	--	--	121
21. High Court Sessions														
<b>22. Writ Petitions</b>														
a) Relating to Investigation or Trial of Criminal cases	01	--	--	--	--	--	--	--	--	--	--	--	--	01
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973														
24. Criminal Contempt, under the Contempt of Courts Act														
<b>25. Others</b>														
a) Transfer Petition (Crl.)	--	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	03	--	--	02	--	--	--	02	--	--	--	--	--	01
<b>26. TOTAL</b>	04	--	--	02	--	--	--	02	--	--	--	--	--	02

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<b>27. APPELLATE SIDE (CIVIL)</b>													
<b>Writ Appeals</b>													
a) Service matters	01	--	--	--	01	--	--	01	--	--	--	--	--
b) Land reforms including land ceiling													
c) Labour laws													
d) Other	05	02	--	--	02	--	--	02	--	--	--	--	05
28. Letters patent Appeals													
<b>29. First Appeals from</b>													
a) Original Side													
b) Judgments	34	06	--	10	--	--	--	10	--	--	--	--	30*
c) Orders	02	01	--	--	--	--	--	--	--	--	--	--	03
30. Second Appeals from Judgment	18	03	--	02	--	--	--	02	--	--	--	--	19
<b>31. Miscellaneous First Appeals from</b>													
a) Original Side													
b) Judgment													
c) Orders													
<b>32. Miscellaneous Second Appeals from</b>													
a) Judgment													
b) Orders													
33. Revision Petitions	07	02	--	02	--	--	--	02	--	--	--	--	07
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
<b>36. Other Appeals</b>													
a) City Civil Court Appeals													
b) Review of Judgments	--	01	--	--	--	--	--	--	--	--	--	--	01
c) Compensation, Claims and Special Appeals	11	06	--	01	--	--	--	01	--	--	--	--	16
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f) Special Tribunal Appeal													
<b>37. TOTAL</b>	<b>78</b>	<b>21</b>	<b>--</b>	<b>15</b>	<b>03</b>	<b>--</b>	<b>--</b>	<b>18</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>81</b>

[\* 04 (Four) Tax Appeals included]

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APPELLATE SIDE (CRIMINAL)													
<b>38. Criminal Appeals</b>													
a) By persons convicted	20	03	--	01	05	--	--	06	--	--	--	--	17
b) By Government from Judgment of Acquittal	03	02	--	--	01	--	--	01	--	--	--	--	04
c) By complaint, U/S 378 (4) of Criminal Procedure Code	06	--	--	02	--	--	--	02	--	--	--	--	04
<b>39. Criminal Revisions</b>	<b>10</b>	<b>--</b>	<b>--</b>	<b>02</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>02</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>08</b>
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions													
41. Criminal L P	03	--	--	--	02	--	--	02	--	--	--	--	01
<b>42. Others</b>													
a) Fresh Bail Applications pending Investigation of trial													
b) Bail including Anticipatory Bail	--	05	--	04	--	--	--	04	--	--	--	--	01
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--	--
<b>43. TOTAL</b>	<b>42</b>	<b>10</b>	<b>--</b>	<b>09</b>	<b>08</b>	<b>--</b>	<b>--</b>	<b>17</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>35</b>
<b>GRAND TOTAL( 20+26+37+43)</b>	<b>242</b>	<b>57</b>	<b>--</b>	<b>47</b>	<b>13</b>	<b>--</b>	<b>--</b>	<b>60</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>239</b>

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PROFORMA -III

CLASSIFICATION OF CASES PENDING AT THE END OF THE QUARTER YEAR ENDING 31.12.2020 IN TERMS OF DATE OF INSTITUTION

Description of cases	PENDING FOR											TOTAL
	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	
<b>Main Cases</b>	2	3	4	5	6	7	8	9	10	11	12	13
<b>1. Original Side (Civil)</b>												
<b>1. suits</b>												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits												
3. Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
<b>7. WRIT PETITIONS</b>												
a) Service matter	13	08	07	05	01	--	--	--	--	--	--	34
b) Land Reforms												
c) Labour Laws												
d) Others	28	17	14	13	04	01	02	--	--	--	01	80
8 a) Banking Regulation Act, 1949												
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949												
<b>9. Company Petition &amp; Application</b>												
a) Petitions												
b) Application in Petitions												

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c) Applications in liquidation proceedings													
10. Income tax Reference & Applications													
11. Sales Tax References and application													
<b>12. Other Direct and Indirect Tax References and Applications</b>													
a) Gift Tax Wealth Tax and Estate Duty References and Applications													
b) Other tax Revision Cases													
c) Other Tax Reference and Applications													
13. Petitions Under Indian Arbitration Act	02	--	--	--	01	--	--	--	--	--	--	--	03
<b>14. Matrimonial Cases and References</b>													
a) Matrimonial Suits/Cases	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Matrimonial References													
c) Petitions Under Section 24 of the Hindu Marriage Act													
15. Land Acquisition Reference													
<b>16. Election Petitions and Applications</b>													
a) Election Petitions													
b) Applications in Election Cases													
<b>17. Insurance Act, Reference &amp; Applications</b>													
<b>18. Motions</b>													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
<b>19. Other Petitions and Applications</b>													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions	01	--	--	--	--	--	--	--	--	--	--	--	01
d) Cross Objections	--	--	--	--	02	--	--	--	--	--	--	--	02
e) Transfer Petition (Civil)	01	--	--	--	--	--	--	--	--	--	--	--	01
f) Applications for leave to sue as indigent person													
g) Execution application on the original side													

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h) Special Cases under order XXXVI of civil procedure code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
<b>k) Petitions Application for</b>													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
<b>20. TOTAL</b>	45	25	21	18	08	01	02	--	--	--	01	121	
<b>ORIGINAL SIDE (CRIMINAL)</b>													
21. High Court Sessions													
<b>22. Writ Petitions</b>													
a) Relating to Investigation or Trial of Criminal cases	01	--	--	--	--	--	--	--	--	--	--	01	
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
<b>25. Others</b>													
a) Transfer Petition (Crl.)													
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	--	01	--	--	--	--	--	--	--	--	--	01	
<b>26. TOTAL</b>	01	01	--	--	--	--	--	--	--	--	--	02	

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<b>27. APPELLATE SIDE (Civil)</b>													
<b>Writ Appeals</b>													
a) Service matters	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Land reforms including land ceiling													
c) Labour laws													
d) Other	04	--	01	--	--	--	--	--	--	--	--	--	05
28. Letters patent Appeals													
<b>29. First Appeals</b>													
a) From Original Side													
b) From Judgments	11	12	05	--	02	--	--	--	--	--	--	--	30*
c) From Orders	01	--	02	--	--	--	--	--	--	--	--	--	03
<b>30. Second Appeals from Judgment</b>	06	10	02	01	--	--	--	--	--	--	--	--	19
<b>31. Miscellaneous First Appeals</b>													
a) From Original Side													
b) From Judgment													
c) From Orders													
<b>32. Miscellaneous Second Appeals</b>													
a) From Judgment													
b) From Orders													
33. Revision Petitions	03	04	--	--	--	--	--	--	--	--	--	--	07
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
<b>36. Other Appeals</b>													
a) City Civil Courts Appeals													
b) Review of Judgments	01	--	--	--	--	--	--	--	--	--	--	--	01
c) Compensation, Claims and Special Appeals	11	04	01	--	--	--	--	--	--	--	--	--	16
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f) Special Tribunal Appeal													
<b>37. TOTAL</b>	37	30	11	01	02	--	--	--	--	--	--	--	81

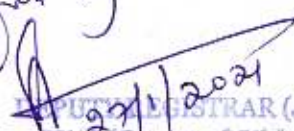
[ \*04 (Four) Tax Appeals included ]

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APPELLATE SIDE (CRIMINAL)												
<b>38. Criminal Appeals</b>												
a) By persons convicted	07	04	05	01	--	--	--	--	--	--	--	17
b) By Government from Judgment of Acquittal	03	--	01	--	--	--	--	--	--	--	--	04
c) By complaint, U/S 378 (4) of Criminal Procedure Code	--	--	01	01	02	--	--	--	--	--	--	04
39. Criminal Revisions	03	02	01	--	01	01	--	--	--	--	--	08
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P	--	01	--	--	--	--	--	--	--	--	--	01
<b>42. Others</b>												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail	01	--	--	--	--	--	--	--	--	--	--	01
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--
<b>43. TOTAL</b>	<b>14</b>	<b>06</b>	<b>08</b>	<b>02</b>	<b>03</b>	<b>01</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>35</b>
<b>GRAND TOTAL (20+26+37+43)</b>	<b>97</b>	<b>62</b>	<b>40</b>	<b>21</b>	<b>13</b>	<b>02</b>	<b>02</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>01</b>	<b>239</b>

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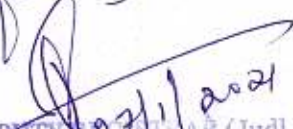
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PROFORMA -V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/12/2020					
ACTUAL STRENGTH OF JUDGES					
Sanction strength of judges	No of Judges entrusted with court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of judge days
03	03	-	03	51	51

1) The Court was closed on 10/11/2020 on account of the funeral of Late Shri Sanchaman Limboo, former Chief Minister of Sikkim and in lieu thereof, 14/11/2020 was declared as court working day.

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